

**DIVISION BENCH**

**ITEM NO.1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.42/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KALI FABRICS PVT LTD. V/S TRIMULA INDUSTRIES LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Lovkesh Batra, Adv.

*: For the Financial Creditor*

**ORDER**

Ld. Counsel representing the Financial Creditor is present through VC.

- 1. After arguing for some time, the Ld. Counsel representing the Financial Creditor seeks and is granted four weeks time to bring on record the Record of Default as issued by the information utility.**
- 2. Let the matter be adjourned for further hearing on 2<sup>nd</sup> August, 2024.**

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

***1<sup>st</sup> July, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*